

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI

O. A. No. 40 OF 2020 &

O. A. No. 93 OF 2020

IN THE MATTER OF:

Tribunal on its own motion
SUO MOTU Based on the News item Published in
The Times of India Chennai edition dated 17.02.2020,
Under the caption "sewage flows into surplus channel in
Kovilambakkam"

Versus

The District Collector,
Chengalpattu District and Ors.

.....Respondents(s)

With

Tribunal on its own motion
SUO MOTU Based on the News item Published in
The Dinamalar Tamil News Paper dated 29.06.2020,
"when will Kovilambakkam lake be restored?"

.....Applicant(s)

Versus

1. The Principal Secretary to Government,
Public Works Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.

..... Respondent(s)


COMMISSIONER
Tambaram City Municipal Corporation

REPORT FILED BY THE 5th RESPONDENT IN O.A. NO. 40/2020 &
THE 9th RESPONDENT IN O.A. NO. 93/2020 (SZ)

I, Dr.M. Elangovan, Son of Manikkam aged 51 years working as Commissioner, Tambaram City Municipal Corporation, Tambaram, Chennai - 600 045 do hereby solemnly affirm and sincerely state as follows:

1. I am the Commissioner of the Tambaram City Municipal Corporation, the seventh respondent herein and well conversant with the facts of the case from the connected files and I am submitting this present report for the Consideration of this Hon'ble Tribunal.

1. ORDERS OF THE HON'BLE TRIBUNAL

1. It is respectfully submitted that the Hon'ble National Green Tribunal, (SZ) Chennai in its order dated 08.07.2022 in the matter of O. A. No. 40 OF 2020 & O. A. No. 93 OF 2020 has ordered to file a Report regarding untreated sewage being let into the surplus channel in Kovilambakkam in erstwhile Pallavaram Municipal area and that ultimately reaches the Medavakkam, Keezhkattalai and Narayanapuram lakes.
2. In the order Dt. 08.07.2022 a news paper report published in Dinamalar Chennai Edition Dt. 08.07.2022 alleging that This Corporation is taking steps to connect the sewage drain in to the Sengazhuneer quarry where the rain water is being harvested and that is being used for drinking and other purposes in that area and the apprehension was that on account of the same, it is likely to spoil the good drinking water that is available in the quarry.


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2. COMPLIANCE OF THE DIRECTION

It is respectfully submitted that in due compliance of the orders of the Hon'ble National Green Tribunal, the following steps were taken by the Tambaram Corporation and the same is submitted for the consideration of this Hon'ble Tribunal.

- i. With regard to untreated sewage being let into the surplus channel in Kovilambakkam, The underground drainage connection to all the households at old Pallavapuram Municipal limits is completed fully and the house service connections were all provided. The same sewage water is discharged directly to the sewage treatment plant at perungudi through the pumping station at keelkatallai. It is humbly submitted that no sewage is being let in to Kovilambakkam surplus channel.
- ii. With regard to news paper report published in Dinamalar Chennai Edition Dt. 08.07.2022 it is humbly submitted that Senghazhuneermalai quarry is a abandoned quarry having water treatment plant (RO Plant) which is established in 2018 and the treated water is distributed to the pammal and anakaputhur areas. During summer time this quarry will be in fully dried condition. There is no provision for recharging the quarry. In the mean time adjacent areas of the quarry like Shankar nagar which will be worstly affected with flood during every monsoon period. Hence it has been now proposed to construct a new storm water drain from the flood inundatation area to abandoned quarry to recharge water (Rain Water Harvesting). The shutter arrangements in the drain is provided to ensure the overflowing flood water during monsoons only will enter in to the quarry. The


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western part of the quarry areas surrounded by pammal and anakaputhur villages where the underground drainage scheme is under progress and expected to complete the scheme by september 2023. All the households with in these areas will be covered under UGSS. There is no chance of entering gray water in to the quarry. After completion of this project quarry will be filled with rain water during monsoon and Shankar nagar residents will be saved from the flood indundation also.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and close the Application No.154 of 2020 and thus render justice.

VERIFICATION

I, Dr. M. Elangovan Commissioner Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 22th day of July, 2022.

5th RESPONDENT.


COMMISSIONER
Tambaram City Municipal Corporation

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
BENCH AT CHENNAI**

O. A. No. 40 of 2020 (SZ)

REPORT FILED BY 5th RESPONDENTS

**M/S.P.SRINIVAS (828/1994)
N.K. PONRAJ (2263/2009)
R.PURUSHOTHAMAN (263/2011)**

COUNSEL FOR 5th RESPONDENT.

Cell No. 94862 04469